

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIRST TO SIXTY SIXTH REPORTS
(ENGLISH VERSION)



सत्यमेव जयते

FIFTH LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifth Lok Sabha)

TWENTY-SECOND REPORT

1. The Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-second Report.

2. The Committee met on the 20th February, 1973 for examination of the Constitution (Amendment) Bill, 1973 (*Amendment of articles 100 and 189*) by Shri R. P. Ulaganambi, under Rule 294(1)(a) of the Rules of Procedure.

3. Shri R. P. Ulaganambi, the Member-in-charge of the Bill, was invited to attend the sitting. He attended.

4. The Bill seeks to insert a new clause (5) in articles 100 and 189 of the Constitution with a view to provide both for the Parliament and the State Legislatures that the Chairman or Speaker or person acting as such shall not adjourn a meeting of a House unless the majority of the Members present in the House express, on a question put, their willingness for adjournment.

5. After considering all aspects of the Bill, the Committee recommend that Shri R. P. Ulaganambi be permitted to move for leave to introduce the Bill.

G. G. SWELL,

Chairman,

*Committee on Private Members' Bills
and Resolutions.*

NEW DELHI:

February 20, 1973

Phalgun 1, 1894 (Saka)